

आयकर अपीलीय अधिकरण, 'ए' न्यायपीठ, चेन्नई।
IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH: CHENNAI

माननीय श्री मनु कुमार गिरि ,न्यायिक सदस्य एवं माननीय श्री अमिताभ शुक्ला, लेखा सदस्य के समक्ष
BEFORE HON'BLE SHRI MANU KUMAR GIRI, JUDICIAL MEMBER AND
HON'BLE SHRI AMITABH SHUKLA, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No.1510/Chny/2025
Assessment Years: 2020-21

Abhishek Mehta,
No.8, Suraj Kunj, Rutland Gate,
5th Street, Nungambakkam,
Chennai-600 006.
[PAN: ADXPA8566D]

Income Tax Officer,
Corporate Circle-3(1),
Chennai.

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Assessee by

: Mr.Hitesh, Advocate for Mr.D.Anand,
Advocate.

प्रत्यर्थी की ओर से /Revenue by

: Mr.P.Krishna Kumar, JCIT

सुनवाई की तारीख/Date of Hearing

: 14.08.2025

घोषणा की तारीख /Date of Pronouncement

: 14.08.2025

आदेश / O R D E R

PER MANU KUMAR GIRI, J.M :

This appeal is filed against the order of the CIT(A), NFAC, Delhi dated 17.01.2025 for the assessment year 2020-21.

2. At the outset, the Ld.Counsel for the assessee seek to withdraw this appeal as there is no penalty order passed by the AO in this assessment year. The Ld. DR has not objected to the prayer of the assessee.

3. In the light of above statement given by the Ld.Counsel for the assessee, we allow the assessee to withdraw this appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced on 14.08.2025 at Chennai.

Sd/-

(अमिताभ शुक्ला)

(AMITABH SHUKLA)

लेखा सदस्य /Accountant Member

Sd/-

(मनु कुमार गिरि)

(MANU KUMAR GIRI)

न्यायिक सदस्य / Judicial Member

चेन्नई/Chennai, दिनांक/Dated: 14th August, 2025.

KB/-

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त/CIT - Chennai/Coimbatore/Madurai/Salem.
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF